

Central Administrative Tribunal, Principal Bench

C.P. No. 260/99 in :  
Original Application No. 1305 of 1991

(A5)

New Delhi, this the 13th day of January, 2000

Hon'ble Mr. S. R. Adige, Vice Chairman (A)  
Hon'ble Mr. Kuldip Singh, Member (J)

Shri Manoj Kumar Sarkar  
Member,  
Income-tax Appellate Tribunal,  
Calcutta Bench,  
225C, A. J. C. Bose Road,  
Calcutta-700 020.  
Residence: 164A/4/2, Lake Gardens,  
Calcutta-700 045 - Petitioner/Applicant

(By Advocate - Shri S. K. Ray)

Versus

1. Mr. P. Mankad  
Secretary to the Government of India,  
Department of Finance & Revenue,  
Ministry of Finance,  
New Delhi
2. Shri Ravi Kant  
Chairman  
Central Board of Direct Taxes,  
North Block, New Delhi - Contemnors/Respondents

(By Advocate - Shri V. P. Uppal)

O R D E R (Oral)

By Hon'ble Mr. S. R. Adige Vice Chairman -

1. Heard.

2. For the reasons contained in the CAT, PB's orders dated 26.5.99 in C.P. No. 31/99 arising out of O.A. No. 4/92 and orders dated 8.3.99 in C.P. No. 256/98 arising out of O.A. No. 454/94, and having regard to the Hon'ble Supreme Court's orders in J.S. Parihar vs. G. Duggar & Ors., J.T., 1996 (9) SC 608, this C.P. is also dismissed, without prejudice to applicant's claim to agitate his grievance regarding his non-inclusion in the panel (which gives him a fresh

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cause of action) in accordance with law, if so advised. Notices to alleged contemnors are discharged.

*K.S.*  
(Kuldip Singh)  
Member (J)

*S.R.A.*  
(S.R. Adige)  
Vice Chairman (A)

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